

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.277 of 1998

Dated: This the 12th day of January, 2004

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN
HON'BLE MRS. MEERA CHHIBBER, MEMBER - J

1. Jitendra Kumar S/o Shri Swambar Lal, aged about 26 years resident of 586/74A/258 Pura Dalal, Allahpur, Allahabad.

..Applicant

By Advocate : S/Shri D.K. Agarwal, D.B. Yadav.

Versus

1. Union of India, through Defence Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. Director General of Ordnance Services Army Headquarters, DHQ PO, New Delhi - 110011.
3. Commandant, Central Ordnance Depot, Chheoki, Allahabad.
4. Dipak Kumar Pandey S/o Shri Sant Ram Pandey C/o Law Book Co., Civil Lines, S.P. Marg, Allahabad.
5. Kamal Babu Mishra S/o Shri Lal Chand Mishra R/o 86 Mori Daraganj, Allahabad.
6. Manoj Kumar Rai S/o Shri Abhai Narain Rai resident of 343 Nai Basti, Kydganj, Allahabad.
7. Om Prakash Mishra S/o Shri Shrikant Mishra R/o Village-Kakra, Dubawal, District, Allahabad.
8. Rajesh Kumar Shukla S/o Shri D.N. Shukla R/o 349 Daraganj, Allahabad.
9. Sudhir Kumar S/o Shri Shyamal Kumar Pandey resident of 75A/210 Mihalpur, Allahabad.
10. Vinai Prakash Tripathi S/o Shri Lalita Prasad Tripathi R/o Vill. & PO Umariya Shahi, Thana Kwima, Allahabad.
11. Sanjai Kumar S/o Shri Jagpat Pal resident of Village Psijalpur P.O. M Hotapatti, District-Allahabad.
12. Ajai Singh Pal S/o Shri Udal Prasad resident of 63 Lokpur, Naini, Allahabad.
13. Girish Chand Nishad S/o Banwari Lal Nishad resident of 785 Daraganj, Allahabad.

...Respondents.

By Advocate :- Shri S. Chaturvedi.

O R D E R

By Hon'ble Mr. V.K. Majotra, Vice-Chairman

In the O.A. applicant had pointed out that identical O.A.s namely 302, 303, 439, 340, 275, 346 and 519/97 had been pending before the Court in which the interim orders had been passed. The learned counsel for the respondents pointed out

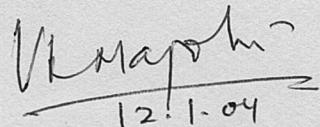
that all those O.A.s mentioned by the applicant were disposed of in terms of orders dated 09.12.1998 by the Tribunal. Thereafter the respondents had carried the matter to the Hon'ble High Court which vide order dated 11.04.2000 in W.P.No. 4826/99 set aside the order of the Tribunal dated 09.12.1998 ^{and} upheld the selection ^{and} however ~~and~~ directing the respondents that the petitioner shall be appointed only as and when vacancy occurs and if there is no other legal impediment.

2. Having regard to the Hon'ble High Court's order in identical matters this O.A. is also disposed of in terms of Hon'ble High Court's order dated 11.4.2000 in writ petition No. 4826/99.

No costs.



Member J


12.1.04

Vice-Chairman

Brijesh/-